

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "G", NEW DELHI

BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA No. 3308/Del/2009		
A.Y :2004-05		
M/S SUNRAM SYSTEMS INDIA (P) LTD., 124, LANE-1, ANUPAM GARDENS, IGNOU ROAD, SAIDULAJAB NEW DELHI - 110 068 (PAN:AADCS9635F)	VS.	DCIT, CENTRAL CIRCLE-20, NEW DELHI
(APPELLANT)		(RESPONDENT)

Assessee by : Sh. Sameep Gupta, Adv.
Department by : Sh. Koushlendra Tiwari, Sr. DR

ORDER

PER H.S. SIDHU, JM

The Assessee has filed this appeal against the order dated 7/2/2008 passed by the Ld. CIT(A-I), New Delhi relating to assessment year 2004-05.

2. During the hearing, Sh. Sameep Gupta, Adv./Counsel of the assessee has sought permission to withdraw the ITA No. 3308/Del/2009 by filing the Application dated 19.9.2017. The contents of the said Application read as under:-

"The hearing of the captioned appeal is fixed before your Honour for today 19.9.2017.

Your Honour is most humbly requested that we would like to withdraw our appeal since the demand has duly been paid / adjusted against the refund for AY 2008-09 (copy attached herewith) and oblige."

3. Ld. DR has not raised any objection to the request of the Assessee's counsel.

4. We have heard both the parties and perused the records, especially the Application dated 19.9.2017 filed by Sh. Sameep Gupta, Advocate/Counsel of the Assessee for withdrawal of appeal. Keeping in view of the facts and circumstances of the case, we accept the aforesaid request of the assessee's counsel for withdrawal of the Appeal and accordingly, we dismiss Appeal as withdrawn.

5. In the result, the appeal of the Assessee is dismissed.

Order pronounced in the Open Court on 19/09/2017.

Sd/-
[PRASHANT MAHARISHI]
ACCOUNTANT MEMBER

Sd/-
[H.S. SIDHU]
JUDICIAL MEMBER

Date 19/09/2017

"SRBHATNAGAR"

Copy forwarded to: -

1. Appellant -
2. Respondent -
3. CIT
4. CIT (A)
5. DR, ITAT

TRUE COPY

By Order,

Assistant Registrar, ITAT, Delhi Benches

